

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

REGIONAL BENCH – COURT NO. III

Service Tax Miscellaneous Application No.40260 of 2019

(on behalf of Appellant)

In

Service Tax Appeal No.40976 of 2019

(Arising out of Order-in-Original No.66689/2018 dt. 21.12.2018 passed by Commissioner of Customs, Chennai-VIII]

Smt. Ambikapathi Jeyarani

No.21/29, MIG II
KRR Nagar, 1st Street
Theni

Appellant

VERSUS

Commissioner of GST and Central Excise

C.R.Buildings, BB Kulam,
Madurai 625 002

Respondent

APPEARANCE :

None

For the Appellant

Shri M. Jagan Babu, AC (AR)

For the Respondent

CORAM :

HON'BLE MS. SULEKHA BEEVI, C.S., MEMBER (JUDICIAL)

DATE OF HEARING : 23.07.2019

DATE OF DECISION : 23.07.2019

MISC. ORDER No. 40343 / 2019

The above condonation of delay is listed for hearing. None appeared for the appellant. Ld. A.R Shri M. Jagan Babu submitted that the delay is of 17 days.

2. Taking into consideration that the delay is only 17 days, and after considering the submissions made in the application, I am of the view that the appellant has put forward sufficient cause for condoning the delay. The COD application is allowed. List the case for regular hearing in normal course.

(dictated and pronounced in court)

(Sulekha Beevi, C.S)
Member (Judicial)

